

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 116**  
**CP (IB) No. 136/Chd/Pb/2022**

**IN THE MATTER OF:**

**Navilan Merchants Pvt. Ltd.**

**... Petitioner-Financial Creditor**

**Versus**

**Sukhm Infrastructures Pvt Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 15.02.2024**

**CORAM:**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Varada Bhutani, proxy counsel for Mr.  
Satyaveer Singh, Advocate

**For the Respondent** : Mr. Vaibhav Sharma, Advocate

**ORDER**

Reply has been filed vide vide diary No.00936/2 dated 23.01.2024. The same is taken on record. A date is requested by the Ld. Proxy counsel for the petitioner-Financial Creditor for filing the rejoinder. Let the same be filed within ten days with a copy in advance to the counsel opposite. In the meantime, Ld. counsel for both the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging the copies with each other. Last opportunity is granted. List the matter for arguments on 04.04.2024 for arguments.

**Sd/-  
(L. N. GUPTA)  
HON'BLE MEMBER (T)**

**Sd/  
(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**